

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

(17)

O.A. No./T.A. No.1016 of 1997 Decided on: 19.1.98

Amar Nath

Applicant(s)

(By Advocate: S.Y. Khan)

VERSUS

U.O.I. & Ors.

Respondents

(By Advocate: R.V. Sinha)
CORAM

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)

1. To be referred to the Reporter or not? YES
2. Whether to be circulated to other Benches of the Tribunal? NO

Adige
(S.R. ADIGE)
VICE CHAIRMAN (A)

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

O.A. No. 1016 of 1997

New Delhi, dated the 19th JANUARY 1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE Mrs. LAKSHMI SWAMINATHAN, MEMBER (J)

Shri Amar Nath,
S/o Shri Shiv Nath Prasad,
R/o Y-318, Sarojini Nagar,
New Delhi-110023. APPLICANT

(By Advocate: Shri S.Y. Khan)

VERSUS

1. Union of India through
Secretary,
Ministry of Information & Broadcasting,
Shastri Bhawan,
New Delhi.
2. Director General,
All India Radio,
Akashvani Bhawan,
Parliament Street,
New Delhi-110001.
3. Station Director,
All India Radio,
Broadcasting House,
Parliament Street,
New Delhi. RESPONDENTS

(By Advocate: Shri R.V. Sinha)

JUDGMENT

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicant seeks appointment as Music
Conductor (Rs.3700-5000) in AIR, New Delhi as
a result of selections held in October, 1995.

2. Pursuant to an advertisement, the
last date for submission of applications for
which was 31.7.94, applicant applied for the
post, in response to which he was asked to
appear for the interview and practical test
on 17.6.95 but as he was out of station with

prior approval, he could not appear on that date. Other candidates took the above test, but because of certain complaints, respondents state that they decided to hold the test and interview ^{q.} those candidates on 19/20.10.95 who could not appear on 17.6.95 or had not been given adequate opportunity for rehearsal. Respondents further state that some of those who attended the first selection ^{shd} on 17.6.95 were called/ attended the second selection also along with the absentees (including applicant) of the first selection, and a panel was prepared.

3. Meanwhile respondents ^{also} state that the selection proceedings have been quashed.

4. We have heard applicant's counsel Shri Khan and respondents' counsel Shri Sinha. Relevant file No. 7/1/95 - SVIII (Part) dealing with recruitment to the post of Music conductor has also been shown to us by the respondents and from the notings at Page 23/N of that file it is clear that respondents have decided to quash the selection proceedings, inter alia because the panel dated 20.10.95 had become time barred.

5. In view of respondents' own decision to quash the Oct. 1995 selection, we are unable to grant the relief prayed for by applicant. The O.A. is dismissed. No costs.

Lakshmi Swaminathan
(Mrs. LAKSHMI SWAMINATHAN)
Member (J) /GK/

Anil Adige
(S.R. ADIGE)
Vice Chairman (A)